

ITEM NO.36

COURT NO.14

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30250/2018

(Arising out of impugned final judgment and order dated 25-04-2018 in RSA No. 4577/2017 passed by the High Court Of Punjab & Haryana At Chandigarh)

LAKHA SINGH

Petitioner(s)

VERSUS

BALWINDER SINGH & ANR.

Respondent(s)

Date : 06-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Ankit Goel, AOR
Mr. Nikhil Sharma, Adv.
Mr. Sahil Patel, Adv.

For Respondent(s) Mr. Amol Chitale, Adv.
Mr. Sushil C. Joseph, Adv.
M/S. Lex Regis Law Offices, AOR

Mr. Sunil Kumar Jain, AOR
Ms. Reeta Chaudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties.
2. Hearing concluded.
3. Judgment reserved.
4. The parties are at liberty to file their written submissions on or before 09.09.2024.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

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